## HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE  $16^{\rm TH}$  MARCH, 2015 AT 2.00 P.M.

### I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE

11.	PAPERS TO B	E LAID ON THE TABLE OF THE HOUSE
1.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/06/2004/2 <sup>nd</sup> Amendment/ 2014, dated the 1 <sup>st</sup> August, 2014, as required under section 182 of the Electricity Act, 2003.
2.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/23/2010/3 <sup>rd</sup> Amendment/2014, dated the 15 <sup>th</sup> July, 2014, as required under section 182 of the Electricity Act, 2003.
3.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/27/2014, dated the 14 <sup>th</sup> October, 2014, as required under section 182 of the Electricity Act, 2003.
4.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/29/2014/1 <sup>st</sup> Amendment/2014, dated the 17 <sup>th</sup> November, 2014, as required under section 182 of the Electricity Act, 2003.
5.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/30/2014, dated the 19 <sup>th</sup> November, 2014, as required under section 182 of the Electricity Act, 2003.
6.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification regarding Regulation No. HERC/31/2014, dated the 25 <sup>th</sup> November, 2014, as required under section 182 of the Electricity Act, 2003.
7.	A MINISTER	to lay on the Table the 41 <sup>st</sup> Annual Report Haryana Public Service Commission during the period 1.4. 2006 to 31.3.2007 (2006-2007), as required under Article 323 (2) of the Constitution of India.
8.	A MINISTER	to lay on the Table the 42 <sup>nd</sup> Annual Report Haryana Public Service Commission during the period 1.4. 2007 to 31.3.2008 (2007-2008), as required under Article 323 (2) of the Constitution of India.
9.	A MINISTER	to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2011-2012, as required under section 39 (2) of Water (Prevention and Control of Pollution) Act, 1974.

# III. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON MOTION OF THANKS.

RESUMPTION of discussion on the following motion moved by Shri Gian Chand Gupta, M.L.A. on the 10<sup>th</sup> March, 2015, namely:-

"That an address be presented to the Governor in the following terms:-

'That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 9<sup>th</sup> March, 2015 at 2.00 P.M.'."

# IV. PRESENTATION OF SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) FOR THE YEAR 2014-2015 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

(i) THE FINANCE MINISTER to present the Supplementary Estimates (Second Instalment) 2014-2015.

(ii) THE CHAIRPERSON, to present the Report of the Committee on ESTIMATES COMMITTEE Estimates on the Supplementary Estimates (Second Instalment) 2014-2015.

#### SUPPLEMENTARY ESTIMATES (SECOND INSTALMENT) 2014-2015. V.

Discussion on the estimates of expenditure charged on the revenue of the State. 1.

2. Discussion and Voting on the Demands for Supplementary Grants.

Demand A MINISTER to move that a Supplementary sum not exceeding Supplementary Estimates No. 1 ₹ 10,87,96,000/- for revenue expenditure be granted to (Second the Governor to defray charges that will come in the Instalment) 2014-2015 of payment for the ending course vear 31st March, 2015 in respect of **Demand No. 1- Vidhan** Pages 1-3

Sabha.

Demand A MINISTER to move that a Supplementary sum not exceeding ₹ 33,95,50,000/- for revenue expenditure be granted to No. 2

the Governor to defray charges that will come in the of payment for the year ending 31st March, 2015 in respect of Demand No. 2-

Governor and Council of Ministers.

A MINISTER Demand No.3

to move that a Supplementary sum not exceeding ₹ 1,33,76,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course payment for the vear ending of 31st March, 2015 in respect of Demand No. 3-

Estimates (Second Instalment) 2014-2015

Pages 8-9

Supplementary

Supplementary Estimates

(Second

Instalment) 2014-2015

Pages 4-7

General Administration.

A MINISTER Demand

No. 4

to move that a Supplementary sum not exceeding ₹ 115,16,96,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the of payment for the ending year

Estimates (Second Instalment) 2014-2015

Supplementary

31st March, 2015 in respect of Demand No. 4-

Pages 10-12

Revenue.

A MINISTER No. 6

to move that a Supplementary sum not exceeding ₹ 299,81,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the of payment for the year ending

Estimates (Second Instalment) 2014-2015

Supplementary

31st March, 2015 in respect of Demand No. 6-

Pages 13-18

Finance.

of

Demand A MINISTER No. 7

to move that a Supplementary sum not exceeding ₹ 3000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course

the

year

ending

Supplementary Estimates (Second Instalment) 2014-2015

March, 2015 in respect of Demand No. 7- Pages 19-21

for

Planning and Statistics.

payment

Demand No. 8  Demand	A MINISTER  A MINISTER	to move that a Supplementary sum not exceeding ₹ 34,91,49,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 8- Buildings &amp; Roads.</b> to move that a Supplementary sum not exceeding	Supplementary Estimates (Second Instalment) 2014-2015 Pages 22-25 Supplementary
No. 9		₹ 554,61,65,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 9</b> -	Estimates (Second Instalment) 2014-2015 Pages 26-33
Demand No. 10	A MINISTER	Education.  to move that a Supplementary sum not exceeding  ₹ 2000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2015 in respect of Demand No. 10-	Supplementary Estimates (Second Instalment) 2014-2015 Pages 34-36
Demand No. 11	A MINISTER	Technical Education.  to move that a Supplementary sum not exceeding  ₹ 39,39,52,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending	Supplementary Estimates (Second Instalment) 2014-2015
Demand No. 13	A MINISTER	31 <sup>st</sup> March, 2015 in respect of <u>Demand No. 11-Sports and Youth Welfare.</u> to move that a Supplementary sum not exceeding  ₹ 2000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of <u>Demand No. 13-</u>	Pages 37-41  Supplementary Estimates (Second Instalment) 2014-2015  Pages 42-44
Demand No. 15	A MINISTER	Health.  to move that a Supplementary sum not exceeding  ₹_1000/- for revenue expenditure be granted to the  Governor to defray charges that will come in the course  of payment for the year ending  31 <sup>st</sup> March, 2015 in respect of Demand No. 15- Local	Supplementary Estimates (Second Instalment) 2014-2015 Pages 45-46
Demand No. 16	A MINISTER	To move that a Supplementary sum not exceeding ₹3,62,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2015 in respect of Demand No. 16-Labour.	Supplementary Estimates (Second Instalment) 2014-2015 Pages 47-51

Demand No. 18	A MINISTER	to move that a Supplementary sum not exceeding ₹ 15,96,61,000/- revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 18</b> -	Supplementary Estimates (Second Instalment) 2014-2015 Pages 52-56
		Industrial Training.	
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding  ₹ 6,80,49,000/- for revenue expenditure and  ₹ 50,10,50,000/- for capital expenditure be granted to the Governor to defray charges that will come in the	Supplementary Estimates (Second Instalment) 2014-2015
		course of payment for the year ending	Pages 57-60
		31st March, 2015 in respect of <b>Demand No. 21-</b>	
		Women and Child Development.	
Demand No. 22	A MINISTER	to move that a Supplementary sum not exceeding ₹ 6,42,36,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2015	Supplementary Estimates (Second Instalment) 2014-2015
		in respect of <b>Demand No. 22- Welfare of</b>	Pages 61-63
Demand No. 24	A MINISTER	Ex-servicemen.  to move that a Supplementary sum not exceeding  ₹ 3,95,23,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the	Supplementary Estimates (Second Instalment)
		course of payment for the year ending	2014-2015
		31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 24</b> -	Pages 64-65
Demand No. 26	A MINISTER	Irrigation.  to move that a Supplementary sum not exceeding  ₹ 78,21,000/- for revenue expenditure be granted to the  Governor to defray charges that will come in the course  of payment for the year ending  31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 26- Mines</b>	Supplementary Estimates (Second Instalment) 2014-2015 Pages 66-68
		and Geology.	1 4500 00 00
Demand No. 27	A MINISTER	to move that a Supplementary sum not exceeding  ₹ 3000/- for revenue expenditure be granted to the  Governor to defray charges that will come in the course  of payment for the year ending 31 <sup>st</sup> March, 2015 in	Supplementary Estimates (Second Instalment) 2014-2015
		respect of <b>Demand No. 27-Agriculture.</b>	Pages 69-72
Demand No. 28	A MINISTER	to move that a Supplementary sum not exceeding  ₹ 2000/- for revenue expenditure be granted to the  Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in  respect of Demand No. 28- Animal Husbandry and	Supplementary Estimates (Second Instalment) 2014-2015 Pages 73-75
		Dairy Development.	- Section Control of the

Demand No. 29	A MINISTER	to move that a Supplementary sum not exceeding ₹ 12,69,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 29</b> -	Supplementary Estimates (Second Instalment) 2014-2015 Pages 76-78
		Fisheries.	
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding ₹ 24,61,96,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of <b>Demand No. 30- Forest</b>	Supplementary Estimates (Second Instalment) 2014-2015 Pages 79-83
		and Wild Life.	
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding ₹ 36,37,63,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31st March, 2015	Supplementary Estimates (Second Instalment) 2014-2015
		in respect of <b>Demand No. 33- Co-operation.</b>	Pages 84-86
Demand No. 34	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015	Supplementary Estimates (Second Instalment) 2014-2015
		in respect of <b>Demand No. 34- Transport.</b>	Pages 87-88
Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding ₹ 3,90,000/- for revenue expenditure and ₹ 3000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment	Supplementary Estimates (Second Instalment) 2014-2015
		for the year ending 31st March, 2015 in respect of	Pages 89-93
Demand No. 36	A MINISTER	Demand No. 35- Tourism.  to move that a Supplementary sum not exceeding ₹ 74,94,17,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of Demand No. 36-	Supplementary Estimates (Second Instalment) 2014-2015 Pages 94-98
		Home.	
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding  ₹ 28,44,00,000/- for revenue expenditure and  ₹ 81,93,42,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 <sup>st</sup> March, 2015 in respect of Demand No. 38- Public Health and Water Supply.	Supplementary Estimates (Second Instalment) 2014-2015 Pages 99-106

Don	and A MINISTED	to mayo that a Sunni	amantany sum not avagading	Supplementary
No.	nand A MINISTER		ementary sum not exceeding enue expenditure be granted to	Estimates
NO.	41		charges that will come in the	(Second Instalment)
		See a structure and a second	the year ending 31 <sup>st</sup> March, 2015	2014-2015
			No. 41- Electronics and IT.	Pages 107-108
Den	nand A MINISTER		ementary sum not exceeding	Supplementary
No.		**	enue expenditure be granted to	Estimates
110.	12		charges that will come in the	(Second Instalment)
		-	the year ending 31st March, 2015	2014-2015
			No. 42- Administration of	Pages 109-112
		Justice.		
Den	nand A MINISTER	to move that a Supplementary sum not exceeding Supplementary s		
No.	43	₹ 2,43,46,000/- for reve	enue expenditure be granted to	Estimates (Second
		the Governor to defray	Instalment)	
		course of payment for the year ending 2014-		
		31st March, 2015 in	respect of <b>Demand No. 43</b> -	Pages 113-114
		Prisons.		
Den	nand A MINISTER	to move that a Suppl	ementary sum not exceeding	Supplementary
No.4	45	₹ <u>1000</u> /- for capital e	xpenditure be granted to the	Estimates (Second
		Governor to defray charge	ges that will come in the course	Instalment) 2014-2015
		of payment for		
		•	ect of <b>Demand No. 45- Loans</b>	Pages 117-119
		and Advances by State	Government.	
VI.	LEGISLATIVE BU			V. 1 D. 1 C
1.	The Haryana State Board of Technical	A MINISTER	to introduce the Haryana State Board of Technical Education (Amendment and	
	Education (Amendme and Validation) Bill,	ent	Validation) Bill;	
	2015		to move that the Haryana	State Board of
			Technical Education (Am Validation) Bill be taken into	
			once;	
			Also to move that the Bill be p	bassed.
2.	The Haryana Value Added Tax	A MINISTER	to introduce the Haryana Value Added Tax (Amendment) Bill;	
	(Amendment) Bill,			
	2015		to move that the Haryana Value Added Ta (Amendment) Bill be taken int	
			consideration at once;	
			Also to move that the Bill be p	bassed.
3.	The Haryana Gauvan	sh A MINISTER	to introduce the Harya	na Gauvansh
	Sanrakshan and Gausamvardhan Bill,		Sanrakshan and Gausamvardhan Bill;	
	2015		to move that the Haryana Gauv	
			Sanrakshan and Gausamvan taken into consideration at once	
СПУ	NDIGARH:		Also to move that the Bill be p RAJENDER KUMAR NAN	
	13 <sup>TH</sup> MARCH, 2015.		SECRETARY.	DAL,